



High Court for the State of Telangana

e-newsletter

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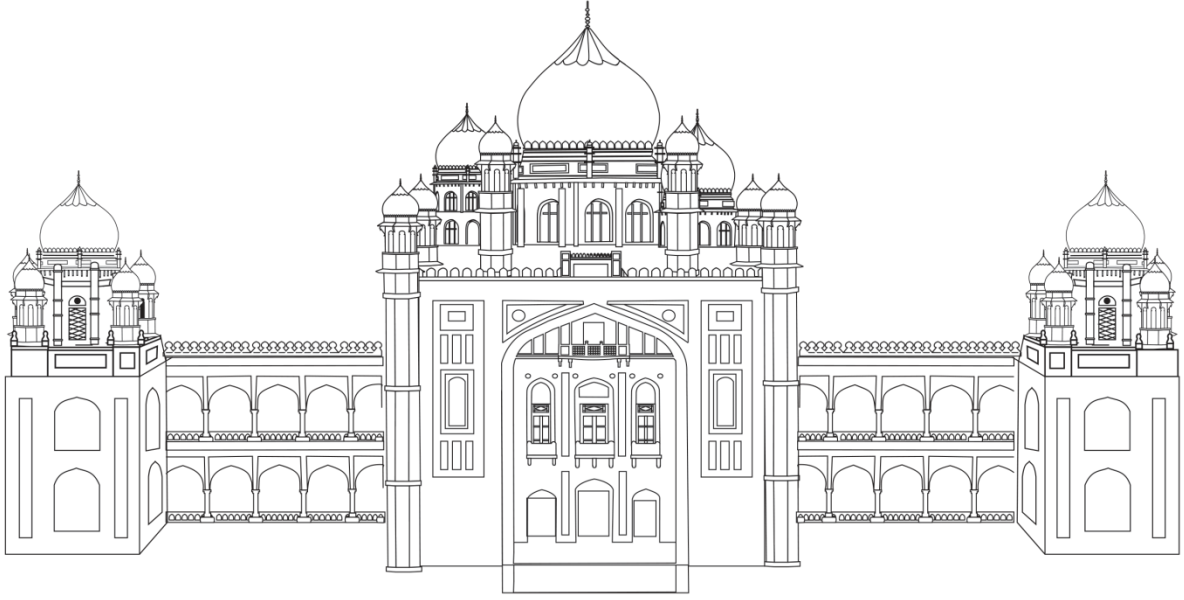
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HON'BLE THE CHIEF JUSTICE
RAGHVENDRA S. CHAUHAN

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Foreword

We bid adieu to the year which affected the lives of public at large in the entire world and changed the way we conduct our daily routine and business. The High Court was not immune to the challenges thrown by the Pandemic and went through unprecedented changes to deal with these challenges. The High Court substituted Physical Hearing and Physical Filing with Virtual Hearing and electronic filing, to continue delivering Justice to the needy and deprived. The High Court has also put various ICT tools to optimum use for dispensation of Justice, making the Courts more accessible to the litigant public during the troubled times. This has further increased the faith of the common man in Justice delivery system.

The High Court delivered landmark Judgments and settled several prominent questions of law even during these troubled times of COVID-19 pandemic. We leave all the troubles in the past and wish for a new year filled with hope and positivity.

Hon'ble Sri Justice M.S. Ramachandra Rao

Hon'ble Sri Justice P. Naveen Rao

CONTENTS

Sl. No.	Contents	Page No.
1	Hon'ble Judges of the High Court	1
2	Registrars of the High Court	3
3	Events of the High Court	4
4	Some of the important and latest Judgments delivered by the Hon'ble Judges of this High Court	7
5	Statement of work done in the High Court as on 30-12-2021	21
6	Sanctioned strength, working strength, and vacancy position of Judicial Officers in the State of Telangana as on 31-12-2020	22
7	Sanctioned strength, working strength and vacancy position of Ministerial Staff in District Courts as on 31-12-2020	24
8	District wise Statement of the Institutions, Disposal and Pendency of Cases from 01-10-2020 to 31-12-2020	26
9	Activities of Telangana State Legal Services Authority	27
10	Statistics of High Court Legal Services Committee	38
11	Activities of Telangana State Judicial Academy	39





HON'BLE HIGH COURT JUDGES



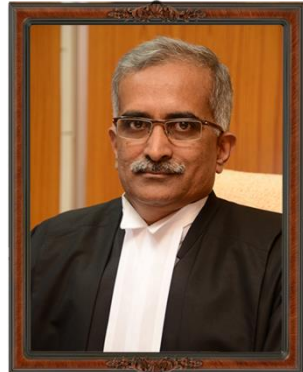
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Hon'ble Sri Justice
Challa Kodanda Ram



Hon'ble Dr. Justice
Shameem Akther



Hon'ble Sri Justice
P. Keshava Rao





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T. Amarnath Goud



Hon'ble Justice
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EVENTS OF THE HIGH COURT

SWEARING IN CEREMONY OF JUSTICE G. SRI DEVI AS PERMANENT JUDGE OF THE HIGH COURT FOR THE STATE OF TELANGANA



Hon'ble the Chief Justice Sri Raghvendra S. Chauhan administering the oath of office to Hon'ble Justice G. Sri Devi

Hon'ble Justice G. Sri Devi sworn in as Permanent Judge, High Court for the State of Telangana on 19.11.2020 (Thursday) at 11:30 AM. The Hon'ble the Chief Justice Sri Raghvendra S. Chauhan administered the oath of office to Hon'ble Justice G. Sri Devi. Hon'ble Sri Justice P. Naveen Rao, Hon'ble Sri Justice Challa Kodanda Ram, Hon'ble Dr. Justice Shameem Akther, Hon'ble Sri Justice A. Abhishek Reddy and Hon'ble Sri Justice B. Vijaysen Reddy attended the ceremony along with the Hon'ble the Chief Justice on the bench in a simple ceremony.

In view of the lockdown on account of the COVID-19 pandemic, the entry into High Court was restricted. Hence, a closed swear-in ceremony was organized. The oath ceremony was webcasted live on the Cisco Webex and Youtube Live platforms to all the Advocates, Officers, Staff and others with prior intimation along with a link on the Official Website of the High Court so that they can view the ceremony live on their connected devices. Over a thousand advocates and others witnessed the proceedings online.

INAUGURATION OF FLAP BARRIERS AT THE HIGH COURT



Hon'ble the Chief Justice Sri Raghvendra S. Chauhan inaugurated the Flap Barriers installed at the entrance of the High Court at Gate No. 4 on 02.12.2020. These Face Recognition based flap barriers function as a security checkpoint. Hon'ble Sri Justice P. Naveen Rao, Hon'ble Sri Justice Challa Kodanda Rao, Hon'ble Justice G. Sri Devi and Hon'ble Sri Justice B. Vijaysen Reddy graced the occasion.

RELEASE OF COP Vs COVID-19 BOOK BY HON'BLE THE CHIEF JUSTICE



Hon'ble the Chief Justice Sri Raghvendra S. Chauhan released a book 'Cop Vs Covid-19' on 13.12.2020. The book is a pictorial narration of the effort put in by the Hyderabad city police to battle with the COVID-19 pandemic. Hon'ble the Chief Justice applauded the efforts of the Hyderabad Police and stated that the judiciary is aware of the hard work of the Police Department in such challenging and tough times.

INAUGURATION OF GUEST HOUSE AT NYAYA VIHAR



Hon'ble the Chief Justice Sri Raghvendra S. Chauhan inaugurated the renovated Guest House at Nyaya Vihar on 20.12.2020.

INAUGURATION OF ART EXHIBITION BY HON'BLE THE CHIEF JUSTICE



Hon'ble the Chief Justice Sri Raghvendra S. Chauhan inaugurated an Art Exhibition - '88th Solo Art Exhibition – Epitome' on 03.10.2020, exhibiting paintings by renowned artist Sri Hari Srinivas under the banner Visual Art Gallery. The exhibition had more than 40 art pieces on display and Visual Art Gallery is associated with several cancer hospitals and is extending succour to impoverished cancer patients, towards their medical treatment. Honorary Consul of Republic of Kazakhstan for Telangana and Andhra Pradesh His Excellency Dr. Nawab Mir Nasir Ali Khan, Commissioner of Police, Rachakonda Sri Mahesh Bhagavath were present on this occasion.



SOME OF THE IMPORTANT & LATEST JUDGMENTS DELIVERED BY HONOURABLE JUDGES OF THIS COURT:

 **THE HON'BLE THE CHIEF JUSTICE SRI RAGHVENDRA S. CHAUHAN**

Subject: Section 177 or Cr.P.C.

Case Details: RADHIKA ANIL UPADHYAYA Vs. THE PRINCIPAL SECRETARY, HOME DEPARTMENT, BRK BUILDING, SECRETARIAT, HYDERABAD, AND OTHERS in W.P. NOS. 19725 AND 19726 OF 2020. [\(Click here for full Judgment\)](#)

Date of Judgment: 25-11-2020.

Facts: The detenu is the Chief Executive Officer of M/s. Trillion Capital Private Limited, Mumbai; he is also an Agent/Relationship Manager of the stock broking firms, namely M/s. Manoj Javeri Stock Broking Private Limited, and M/s. Conard Securities Private Limited, Mumbai. He is arrayed as A-6 in Crime No. 92 of 2020, and as A-5 in Crime No. 93 of 2020. During the year 2017, the detenu approached Mr. Pradeep Yarlagaddam, the complainant, at Hyderabad, introduced himself as an expert in stock trading, and as one of the share holders of M/s. Conard Securities Pvt. Ltd., and M/s. Manoj Javeri Stock Broking Private Limited. He lured the complainant to invest in share trading through M/s. Manoj Javeri Stock Broking Pvt. Ltd. Thereafter, the detenu and the Directors of the said firms assured the complainant that he would receive high rate of returns over his investment. Believing the assurance of the detenu, in the month of September, 2019, the complainant, along with his family members, and others, opened Demat Accounts with different Client Codes (NSE Cash, NSE F & O).

On various dates in the year 2017, the complainant and others, transferred an amount of Rs. 7.19 crores for the purpose of share trading. They also transferred Rs.1.55 crores on 03.09.2019. The monies were transferred to the accounts of M/s. Manoj Javeri Stock Broking Private Limited and M/s. Conard Securities Private Limited through their respective bank accounts at Hyderabad. Subsequently, in December, 2019, the complainant requested for redemption of the funds. As there was no response from the offenders, again on 25.01.2020, the complainant requested for withdrawal of the funds. After waiting till February, 2020, he had filed a complaint with National Stock Exchange. As a result, Mrs. Shika Hemang Shah, Director of M/s. Conard Securities Pvt. Ltd., called the complainant, and assured him that the withdrawal of payment would start from 10.07.2020. However, as there was no response, or communication from any of the accused persons, on 17.07.2020, the complainant

 **HON'BLE SRI JUSTICE M.S. RAMACHANDRA RAO**

Subject: Article 227 of the Constitution of India and Telangana Rights in Land and Pattadar Passbooks Act, 1971.

Case Details: E.J. DAVID Vs. THE ADDITIONAL COLLECTOR AND 4 OTHERS; Civil Revision Petition No.978 of 2020. [\(Click here for full Judgment\)](#)

Date of Judgment: 15-12-2020.

Facts: C.R.P.No.978 of 2020 is filed under Article 227 of the Constitution of India challenging the orders dt.26.06.2020 in Case No.F3/2685/2019 passed by the Additional Collector, Sangareddy Division at Sangareddy (1st respondent) under Section 9 of the Telangana Rights in Land and Pattadar Passbooks Act, 1971 (for short 'the Act') confirming the order dt.04.11.2019 in File No.A3/2823/2019 passed by the Revenue Divisional Officer, Sangareddy District (2nd respondent) under Section 5(5) of the said Act dismissing the Appeal filed by the petitioner against the order passed by the Tahsildar, Kandi Mandal, Sangareddy District in File No.A/4192/2019 dt.22.03.2019.

Held: That when the State of Telangana and the 2nd respondent are parties to the interim order dt.27.11.2017 in WPMP.No.49482 of 2017 in WP.No.39913 of 2017 protecting the peaceful possession and enjoyment of the petitioner and another in respect of the land of Acs.5.01 gts. in Survey No.990 and 1052 of Kandi Chimnapur Village, respondent nos.1 and 3, are equally bound by the same and they cannot hold that he has no title or possession and attempt to violate the said order and dispossess him. I hold that the respondent No.1 in CC.No.712 of 2020, and respondents 2 and 3 in CC.No.1681 of 2019 are guilty of willful disobedience of the interim order dt.27.11.2017 in WPMP.No.49482 of 2017 in WP.No.39913 of 2017 by giving findings in their respective orders that petitioner or his vendor or predecessor of title were never in possession of the subject land and to evict him as if he is an encroacher.

 **HON'BLE SRI JUSTICE P. NAVEEN RAO**

Subject: Section 18 of the Arms Act, 1959.

Case Details: SRI GADDI GANGI REDDY VS. STATE OF TELANGANA in W.P.NO.7844/2020. [\(Click here for full Judgment\)](#)

Date of Judgment: 13-10-2020.

Facts: The armed licence application submitted by the petitioner is rejected by the order impugned, dated 12.03.2019. The said order is challenged on the ground that no reasons are assigned in support of the decision rejecting the application and the same is contrary to the provisions of the Arms Act, 1959 (for short, 'the Act'). It is also contended that there exists a threat perception to the petitioner and to protect his life, he needs arms licence and rejection is illegal. It is further contended that material relied upon to reject the claim was not made available to the petitioner.

Held: K. Raghavendra Rao and others vs. the State of Telangana and others (MANU/TL/0149/2019) is also under the same Act. Similar objection was raised before this Court. On due consideration of the relevant provisions of the Act and the decision of the statutory authority, this Court having noticed that the order of statutory authority did not speak for itself rejected the objection on maintainability of writ petition. I am in respectful agreement with the view expressed by this Court in the above decision.

For the aforesaid reasons, the order impugned is set aside and the writ petition is accordingly allowed.

The Commissioner of Police, Rachakonda Commissionerate, is directed to consider afresh the application submitted by the petitioner on 07.10.2019 to grant arms licence. The Commissioner is directed to furnish a copy of the report of Jawahar Nagar Police to the petitioner to enable the petitioner to submit his response to the report. The petitioner shall file his response within two weeks from the date of furnishing the said report. If any response is filed by the petitioner within the time stipulated above or otherwise, the Commissioner of Police shall consider the issue uninfluenced by the earlier decision, and pass appropriate orders by assigning reasons in support of the decision. The entire exercise shall be completed within a period of eight weeks from the date of receipt of a copy of this order.



HON'BLE SRI JUSTICE CHALLA KODANDA RAM

Subject: Section 23 of the Telangana Panchayat Raj Act, 2018.

Case Details: JETTI SANDHYA RANI VS. THE STATE OF TELANGANA in W.P. NO. 8581/2020 [\(Click here for full Judgment\)](#)

Date of Judgment: 03-11-2020.

Facts: It is a case where the petitioner was elected as a Ward Member, Ward No.1 of Wadkapur, Grampanchyat on 30.01.2019. Results were also declared on 30.01.2019.

In terms of Section 237 and 238 of the Rules, the petitioner is required to submit the election expenditure within 45 days i.e., on or before 18.03.2019. It is the case of the petitioner that as per the impugned order, the petitioner was issued with a Show Cause notice on 11.11.2019, which was served through MPDO on 05.12.2019, putting the petitioner on notice that the petitioner had failed to comply with the mandatory submission of election expenditure in terms of Section 103 of the Rules within 45 days, and as such she has incurred disqualification in terms of Section 23 of the Act. The petitioner denies having received any such Show Cause notice on 05.12.2019. Inasmuch as there was no Show Cause notice issued to the petitioner, the petitioner asserts that had a Show Cause notice been issued to the petitioner, the petitioner would have submitted her explanation, more particularly, with respect to the factum of submission of election expenditure.

Held: The language of Sub-Rule (4) of Section 106 gives scope to consider the reasons for delay in submission of election expenditure in the manner prescribed under the Act and the Rules, within the time-frame stipulated under the Act. It may be noted that Sub-Rule (4) of Section 106 requires the State Election Commission to issue notice upon a candidate to Show Cause as to why he/she should not be disqualified etc. In this context, it may be noted that the objective of stipulating a time-frame for submission of election expenditure is to control money play in the elections, and the objective would get defeated if an open-ended opportunity is given to candidates to submit election expenditure as per their volition or submit the same only after issuance of Show Cause notice.

In the present case on hand, though the learned counsel for the petitioner makes a bald statement that the petitioner had submitted details of election expenditure, the petitioner had neither mentioned the date of submission of election expenditure nor enclosed a copy of the election expenditure details as mandated under the Act.

 **HON'BLE DR. JUSTICE SHAMEEM AKTHER**

Subject: Registration Act.

Case Details: MANDALA ANJANEYULU & ANOTHER **VS.** THE DISTRICT REGISTRAR & 9 OTHERS in W.P. NO. 313/2020. [\(Click here for full Judgment\)](#)

Date of Judgment: 01-10-2020.

Facts: The subject land i.e., land admeasuring Ac.1.07 guntas in Survey No.247 situated at Yapral Village, Malkajgiri Mandal, Medchal-Malkajgiri District, originally belonged to Mandala Rajalingam (who is no more now), Mandala Anjaneyulu, Mandala Chinna Manemma (who is no more now) and R. Uma. They have jointly executed a sale deed,

dated 04.10.1997, before the 3rd respondent/Sub-Registrar, Ranga Reddy District at Hyderabad, selling the said land in favour of respondent Nos.5 and 6 herein.

The said sale deed was assigned a pending registration P.No.1514 of 1997 and was impounded for want of deficit stamp duty by the-then Joint Sub-Registrar-I, RO(OB), Ranga Reddy District. Subsequently, in the year 2019, i.e., after about 22 years, the said document was registered as Document No.15353/2019, by the Joint Sub-Registrar-I (R.O.), Ranga Reddy District, after collecting deficit stamp duty and penalty. The respondent Nos.7 to 10 are the subsequent purchasers of the subject land from respondent Nos.5 and 6. The petitioners filed the instant writ petition to declare the action of the official respondent Nos.1 and 2 in registering the pending document of the year 1997 (P.No.1514 of 1997) as registered document in the year 2019 (Document No.15353 of 2019) as illegal, arbitrary and for a further declaration that the title of the petitioners remains unaffected and no title has passed on to respondent Nos.5 and 6 and for a consequential direction to official respondent Nos.1 and 2 to de-register the document No.15353 of 2019.

Held: The submissions made on behalf of the petitioners and the subject document placed before this Court, do not establish any procedural irregularity in registering the subject document. All contentions raised on behalf of the petitioners do fail, merit no consideration to grant the relief sought in this writ petition. The writ petition is devoid of merit and is liable to be dismissed.



HON'BLE SRI JUSTICE ABHINAND KUMAR SHAVILI

Subject: Service matter - Promotion.

Case Details: DR. K. SUNEETHA RANI **VS.** THE UNIVERSITY OF HYDERABAD in WP 13108/2020. [\(Click here for full Judgment\)](#)

Date of judgment: 22-12-2020.

Facts: Writ Petition is filed seeking a Writ of Mandamus declaring the appointment of the 4th respondent, an Associate Professor, on probation, to the post of Head of the Department, Centre for Women's Studies, University of Hyderabad, Gachibowli, by the 2nd respondent vide proceedings dt.30-06-2020 with effect from 01-07-2020 and the same is being approved on 27-07-2020 by the 3rd respondent in the appeal made by the petitioner, as illegal and arbitrary and contrary to the Statue 7 (1) of the University of Hyderabad Act, 1974 (for brevity 'the Act, 1974') and Clause 4 (1) of the Chapter 4 of the Academic Ordinance under the University of Hyderabad Act and consequential

direction to the 2nd respondent to appoint the petitioner as the Head of the Centre for Women's Studies, University of Hyderabad, Gachibowli, Hyderabad, as the petitioner alone fulfils all the criteria for the appointment as per the above mentioned Act and Ordinance.

Held: When the stand of the University is made clear in the counter affidavit filed by the respondents in W.P.No.22457 of 2010, the respondents cannot take a different stand in the present case only to defeat the case of the petitioner. Further, the University is maintaining combined seniority list of Professors, Associate Professors and Assistant Professors in the University and Centres of the University. If the argument of the respondents is to be accepted, then the University must maintain separate seniority list for the University Professors and Centre Professors. But that is not the case in the present case. The 4th respondent was appointed as a Head of the Department by invoking the powers under Statute 7 (1). Therefore, this Court is of the considered view that the appointment of the 4th respondent is contrary to Statute 7 (1) of the University of Hyderabad Act, 1974.

Therefore, for the above reasons, 4th respondent's appointment as Head of the Department vide proceedings dt.30-06-2020 with effect from 01-07-2020 and its approval on 27-07-2020 by the 3rd respondent are liable to be set aside and accordingly the same are set aside and the respondents are directed to consider the case of the petitioner for appointment to the post of the Head of the Department.

 **HON'BLE JUSTICE G. SRI DEVI**

Subject: Grant Of Temporary Injunction.

Case Details: SMT. ASHALATHA VS. KANAPURAM KRISHNA REDDY in C.M.A. NO. 354 OF 2020.

[\(Click here for full Judgment\)](#)

Date of judgment:

Facts: This Civil Miscellaneous Appeal is filed under Order 43 Rule 1 (d) of C.P.C., against the order, dated 24.08.2020 passed in I.A.No.1709 of 2018 in O.S.No.223 of 2018 by the Principal District and Sessions Judge, Medak at Sangareddy, dismissing the petition filed by the appellant/plaintiff for grant of temporary injunction, restraining the respondents/defendants from alienating, mortgaging or creating any charge etc., over the suit scheduled property.

Held: In the instant case, according to the appellant/petitioner /plaintiff, the 1st respondent/1st defendant having agreed and offered the suit scheduled property for development, received total amount of Rs.17,00,000/- from her as advance and executed Exs.P1 and P2. According to the respondents/defendants, there is no contract much less concluded contract and that there is no Development Agreement supported with General Power of Attorney executed by the 1st defendant in favour of the appellant/ petitioner/ plaintiff in respect of the suit scheduled property. A perusal of Exs.P1 and P2/receipts reveals that both are dated 27.06.2018 and even though there is a recital in the receipts that the amount mentioned is taken as advance for development of the land, nowhere it is mentioned that the 1st respondent/1st defendant agreed to execute Development agreement and give General Power of Attorney in favour of the appellant/petitioner/plaintiff and what was the consideration agreed and what is the balance amount to be paid for executing the Development Agreement. Further Exs.P1 and P2/receipts filed by the appellant/petitioner/plaintiff do not disclose that the 1st respondent/1st defendant had put the appellant/petitioner/plaintiff in possession of the suit scheduled property. Further, it is the case of the 1st respondent/1st defendant that prior to Exs.P1 and P2, he had executed Ex.R1-receipt-cum-sale letter on 05.04.2018 in favour of the 2nd respondent/2nd defendant in respect of the suit scheduled property and offered the same for development and construction of villas to be shared in the ratio of 55:45. The recitals of Ex.R1 also show that the 1st respondent/1st defendant had put the 2nd respondent/2nd defendant in possession of the suit scheduled property. Thus, it is evident that Exs.P1 and P2 dated 27.06.2018 are two and a half month's posterior to Ex.R1 dated 05.04.2018. Hence, I find no *prima facie* case in favour of the appellant/petitioner/plaintiff for grant of temporary injunction.

The other requirement for grant of temporary injunction is balance of convenience. To see balance of convenience, it is necessary to compare case of parties, comparative mischief or inconvenience which is likely to sue from withholding the injunction will be greater than which is likely to arrive from granting it. In the instant case, the appellant/petitioner/plaintiff failed to establish that the balance of convenience is in her favour and that the appellant/petitioner/plaintiff put to inconvenience in case no injunction is granted as there was no agreement between the appellant/petitioner/plaintiff and the 1st respondent/1st defendant.

The last ingredient for grant of temporary injunction is irreparable loss or injury, which implies that in case, no interim injunction is granted, she will be put to serious loss, which cannot be compensated by granting pecuniary damages. When there was no development agreement between the parties and the amount paid by the appellant/petitioner/plaintiff has already been returned to her and the 1st respondent/1st defendant has proved the same by marking Ex.R2, the question of sustaining irreparable loss or injury sustained by the petitioner/plaintiff in case no injunction is granted, would not arise. Thus, the petitioner/plaintiff miserably failed to

establish all the three ingredients, which are *sine qua non* for grant of temporary injunction during pendency of the suit.

For the aforesaid reasons, there is no perversity, illegality or irregularity in the impugned order passed by the trial Court, warranting interference of this Court.



HON'BLE SRI JUSTICE T. VINOD KUMAR

Subject: Retaining of Passport by authority.

Case Details: BIREDDY PRADEEP KUMAR REDDY VS. THE STATE OF TELANGANA in W.P. NO. 10429/2020.

[\(Click here for full Judgment\)](#)

Date of judgment: 09-11-2020.

Facts: The present writ petition has been filed by the petitioner for grant of the following relief:

“to issue an appropriate writ, order or direction more particularly a writ in the nature of mandamus declaring the action of the official respondents, particularly the third respondent, in seizing the passport vide P IND J 8965303, dated 13. 10.2011 valid up to 20.10.2021 in connection with FIR No. 111/2019, registered under Sections 498 (A), 323, 504, 506 IPC and Section 3 and 4 of Dowry Prohibition Act, on the file of the I.T. Corridor, Cyberabad, as illegal, arbitrary, violation of provisions of Cr.P.C. and also in violation of fundamental right for free movement of citizen.”

Held: The Writ Petition is disposed of with the following directions:

A. In the event the 3rd respondent authority has already deposited the passport before the concerned Magistrate Court, the petitioner is free to move application before the concerned Court seeking for release of passport, which application shall be considered on its own merits;

B. Further, if the investigation into the crime is complete and charge sheet is also filed, the respondent authority can approach the passport authority and seek for impounding of passport under Section 10(3) of the Passports Act, 1967, if the authorities so desire, since, in such a situation, it can be claimed that proceedings are pending before a criminal court in India;

C. In the event, if the authority has not taken any further steps after seizing the passport on 16.03.2020, either by depositing the passport into the Court, filing charge sheet in the crime and further approaching the passport authority u/s. 10(3) of the Passports Act, 1967, for impounding the passport of the petitioner within the time of four weeks as specified in Section 10A of the Passports Act, 1967, as extended to apply from the end of lock down period by applying the principle laid down by the Hon'ble

Supreme Court in Suo Motu Writ Petition (Civil) No. 3 of 2020, the authorities in particular, the 3rd respondent authority, has no power or authority to retain the passport of the petitioner, as such retention would amount to impounding of the passport by the said authority. If such is the situation, the 3rd respondent authority is hereby directed to return the Passport bearing No. P IND J 8965303 to the petitioner forthwith.

However, it is made clear that this Court has neither dealt with the Lookout Notice issued against the petitioner nor expressed any opinion thereon, as the challenge in the present writ petition is confined only to the respondent authorities seizing and retaining the passport of the petitioner.



HON'BLE SRI A. ABHISHEK REDDY

Subject: Levy of motor vehicle tax during the lockdown period due to Covid-19 pandemic.

Case Details: H.K.B.N TOURS & TRAVELS & OTHERS **VS.** THE STATE OF TELANGANA in W.P.NO. 13505/2020. [\(Click here for full Judgment\)](#)

Date of judgment: 02-11-2020.

Facts: These present writ petitions are filed by both individual owners and firms, which are engaged in the transport business. The common refrain in all these writ petitions is that the official respondents are not granting exemption of the levy of motor vehicle tax in respect of the passenger busses, Goods Carriage Vehicles, Maxi Cab, etc. for the quarter period April, 2020 to June, 2020, and from July, 2020, to September, 2020, and are not taking into consideration the prevalent conditions during the lockdown period due to Covid-19 pandemic which is prevalent not only in the entire State of Telangana but the entire country as well. Therefore, all the writ petitions are disposed of by this common order with the consent of all the parties.

Held: This Court directs the official respondents to process and pass appropriate orders on the applications made under Rule 12-A of the Rules, 1963, whether they have received physically or through online portal, e-mail, courier, registered post etc., in relation to exemption of payment of advance motor vehicle tax for the two quarters, i.e. April-June, 2020, and July-September, 2020 only. It is made clear that the applications, made for exemption of payment of motor vehicle tax, shall not be rejected on the ground that the relevant documents are not annexed or filed along with the application, as most of the documents that are supposed to be appended along with the application will be available with the officials' online portals.

In case, the official respondents are of the opinion that any documents are required for processing the application and for passing necessary orders, the applicants shall be put on notice, and reasonable time shall be granted for submitting the said documents. It is also made clear that in case, any of the petitioners want to ply the vehicle for the subsequent quarters, they should be permitted to pay the quarterly advance motor vehicle tax for those quarters, and necessary permission should be given to ply the vehicles without insisting the petitioners to pay the quarterly tax for the period of April-June, 2020, and July-September, 2020, as a condition precedent for paying the tax for the subsequent quarters for giving permission. Any order passed by the authorities shall be communicated to the petitioners. However, before passing the orders, if necessary, the petitioners should be given an opportunity of hearing. The petitioners should be given the benefit of exemption granted by the Government waiving the penalty, insofar as the payment of tax for these two quarters are concerned in case any adverse orders are passed. This entire exercise shall be completed as expeditiously as possible, preferably within a period of two weeks from the date of receipt of a copy of this order.

 **HON'BLE SRI JUSTICE K. LAKSHMAN**

Subject: Seeking grant of regular bail.

Case Details: GUDUR SANDEEP REDDY VS. THE STATE OF TELANGANA in CRLP NO. 5819,5939,5961,6095 OF 2020. [\(Click here for full Judgment\)](#)

Date of judgment: 02-12-2020.

Facts: This is a case of 'honour killing'. The deceased fell in love with the de facto complainant and decided to marry. They belong to different castes. The deceased belongs to 'Vsya Community' and the de facto complainant belongs to 'Reddy Community'. The parents of the de facto complainant were not happy with the said love affair and not interested in the proposal of the de facto complainant to marry the deceased. The parents of the de facto complainant with the help of their relatives, who are also accused in the present crime, tried to convince the de facto complainant and the deceased. They have forcibly taken the cell phone of the de facto complainant. For some time, they kept silent. Thereafter, the de facto complainant and the deceased continued to meet each other. They have also threatened the deceased and his father. But, there is no change in the attitude of the deceased.

The deceased and the de facto complainant have continued their love affair and ultimately, they got married on 10.06.2020 against the wishes of the parents of the de facto complainant. Due to the same, the parents of the de facto complainant were not happy and they felt insult in the society. They underwent trauma and they have tried to convince her daughter. But, there is no change in the decision of the de facto complainant. Therefore, the parents of the de facto complainant have hatched a plan to do away the life of the deceased. Accordingly, they have murdered the deceased in connivance with the other accused for marrying their daughter which is an inter-caste marriage. Thus, it is an 'honour killing'.

Held: Even in the statements recorded by the police under Section 161 of Cr.P.C. of the parents of the deceased would reveal that on 24.09.2020, the petitioners and other accused dragged the deceased forcibly into car, took him towards ORR, the petitioners herein threatened the de facto complainant to come to their house and tried to get her into the car forcibly, the parents of the deceased made hues and cries, police came there and advised them to go to Gachibowli Police Station and lodge a complaint. Thereafter, the parents of the deceased and the de facto complainant went to the Commissioner of Police Office in an auto-rickshaw who in turn advised them to go to the Gachibowli Police Station. Therefore, they went to the Gachibowli Police Station between 5.30 p.m. to 6.00 p.m. and lodged a complaint complaining about the kidnapping the deceased. Thus, the police came to know about the inter-caste marriage of the de facto complainant with deceased on 10.06.2020 and also on 17.06.2020.

The said facts were mentioned in the statements of both LWs.2 and 3 recorded by the police under Section - 161 of Cr.P.C. Despite lodging complaint by the parents of the deceased complaining that they have life threat from the parents and relatives of the de facto complainant, the police have not taken any preventive measures to prevent the incident. It appears that the police have not taken any steps in accordance with law on the complaint lodged by the parents of the deceased. Thus, the police have utterly failed in preventing the incident. Hope the police will take appropriate measures in preventing such incidents in future.



HON'BLE SRI JUSTICE B. VIJAYSEN REDDY

Subject: Section 166 of the Motor Vehicles Act, 1988.

Case Details: LANTU CHANDRA SHEKHAR VS. A. H. PRASAD REDDY in MACMA 758/2011.
(Click here for full Judgment)

Date of judgment: 12-11-2020.

Facts: The claim petition was filed under Section 166 of the Motor Vehicles Act, 1988, by the claimant claiming compensation of Rs.1,50,000/- on account of the injuries sustained by him in a motor accident.

Held: The High Court of Allahabad in RAJA RAM GARG v. CHHANGA SINGH (1993ACJ447), while dealing with the issue of whether proceedings in motor accident claim petition be stayed pending disposal of criminal case, observed as under:

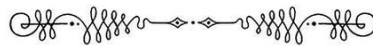
“... The judgment in the Criminal Court would not be relevant in the claim petition under the Motor Vehicles Act and certainly not for establishing the fact in issue, by virtue of Sections 40 and 43 of the Evidence Act. Similarly, the judgment in the claim petition would be equally not relevant in the criminal case/sessions case, and certainly not for establishing the guilt of the accused therein.”

The High Court of Gujarat in PANKAJBHAI CHANDULAL PATEL v. BHARAT TRANSPORT CO. (1997ACJ993), while dealing with granting compensation under the Motor Vehicles Act, held as under:

“10. In our view, the judgment of the criminal court is not relevant to prove in a civil court or before the Tribunal, the guilt or innocence of the person driving the vehicle. Evidence before the two courts on the same issue would not be the same as all the witnesses for one or another reason are not examined in both the forums or do not state consistently. At times, somewhere material evidence is suppressed or witnesses are won over, or driver of the vehicle is made to confess the guilt despite truth being otherwise; so that claimant may not fail before the Tribunal. The law, therefore, does not provide to place sole reliance on the judgment of criminal court making the claim free from claimant's onus to prove the issue of negligence. The claimant has to lead evidence to prove his case. Consequently, negligence or innocence will have to be established independent of the criminal court's finding or judgment. The Tribunal determining the issues arising in petition for compensation has, therefore, to come to its independent finding appreciating the evidence produced before it. The judgment of the criminal court can only show that the concerned driver was convicted or acquitted in the criminal case. At the most, in our view the judgment of the criminal court may provide corroboration to the evidence adduced by the claimant, but can never be the sole decisive factor qua negligent driving, for the negligence is required to be established by leading necessary evidence. If the statement confessing the guilt is made by the driver of the offending vehicle before the criminal court, it will be, at the most, if made voluntarily, corroborative piece of evidence provided of course it relates

to the issue(s) in question before the civil court or Tribunal, but can never be the sole decisive factor as the claimant in compensation petition has to establish his case independent of confessional statement made by the driver. Having regard to the materials on record, if there is a reason to question or doubt the voluntary character of the confession for any reason, or owing to fraud, undue influence, allurement, promise, plea, bargain, misrepresentation; or is made or got made pursuant to any device or design or collusion so as to succeed in the claim petition, or there is nothing on record going to show that the statement made relates to the issue in question, or the same wrong under investigation, or the fact made a base for a claim before the civil court or Tribunal, the same has to be kept out of consideration unless the driver appears and explains ruling out the possibility of involuntary character or device or design, or makes it clear that it relates to the same wrong, fact or issue.”

The appellant/claimant cannot be given benefit of principle of law laid down in the above judgments since the claimant did not choose to adduce evidence of the driver of the crime vehicle and there was no admission of guilt by the driver before the civil Court.

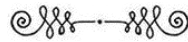


HIGH COURT FOR THE STATE OF TELANGANA
STATEMENT OF WORK DONE AS ON 31st DECEMBER, 2020

NATURE OF CASES	PENDING AT THE BEGINNING OF THE MONTH I.E., AS ON 01.10.2020	INSTITUTIONS FROM 01.10.2020 TO 31.12.2020	DISPOSALS FROM 01.10.2020 TO 31.12.2020	PENDENCY
(A) ORIGINAL SIDE (CIVIL)	122114	7919	3862	126171
(B) APPELLATE SIDE (CIVIL)	63008	1181	536	63653
(C) CRIMINAL SIDE	31967	2971	1698	33240

GRAND TOTAL:

GRAND TOTAL OF CIVIL CASES	185122	9100	4398	189824
GRAND TOTAL OF CRIMINAL CASES	31967	2971	1698	33240
GRAND TOTAL OF MAIN CASES	217089	12071	6096	223064



Disclaimer: Above statements are compiled on the basis of figures & Information received from the respective Registry.

SANCTIONED STRENGTH, WORKING STRENGTH AND VACANCY POSITION OF JUDICIAL OFFICERS IN THE STATE OF TELANGANA

(As on 31.12.2020)

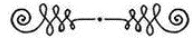
SL. NO.	CATEGORY			SANCTIONED STRENGTH	WORKING STRENGTH	VACANCIES
1	DISTRICT JUDGES			144	92 (Including 12 temporary promotions)	52
	Category	No. of posts	Officers working			
	District and Sessions Judges working under 65% quota	94	57 (Including 12 temporary promotion)			
	District and Sessions Judges working under Direct Recruitment under 25% quota	36	27			
	District and Sessions Judges working under Accelerated Recruitment under 10% quota	14	8			
2	SENIOR CIVIL JUDGES			102	95 (Including 6 Senior Civil Judges working under Rule 14)	7
3	JUNIOR CIVIL JUDGES			228	186	42
	TOTAL			474	373	101

❖ FILLING UP OF VACANCIES IN JUDICIAL SERVICE:

DISTRICT JUDGES: The information with regard to increase in the vacancy position from eight (08) to nine (09) is hosted on the official website of the High Court, vide corrigendum dated 28.09.2020, and detailed Notification was hosted on the official website on 21.10.2020, a brief Notification was published in the daily newspapers on 21.10.2020. The High Court has received few applications from aspiring candidates and the process of recruitment is in progress.

CIVIL JUDGES: In view of the imposition of the lockdown in the country due to the COVID-19 pandemic, the last date for submission of application through online was further extended up to 11:59 PM on 01.10.2020 and as on the last date, 3562 applications (3429 under Direct Recruitment and 133 under Recruitment by Transfer) were received and a screening test was conducted on 22.11.2020 at 7 centers throughout the State of Telangana. A total number of 2432 candidates appeared for the screening test and the evaluated answer sheets were placed on the official website of the High Court on 25.11.2020, calling for objections, if any. As per the

resolution of the Hon'ble Committee in the meeting held on 21.12.2020. The High Court requested TCS on 31.12.2020, to evaluate only 97 questions out of 100 and also to draw and declare the list of qualified candidates in the ratio of 1:10 of the notified vacancies. The further process is in progress.



Disclaimer: Above statement is compiled on the basis of figures & Information received from the respective Registry.

WORKING STRENGTH AND VACANCY POSITION OF MINISTERIAL STAFF IN DISTRICT COURTS IN THE STATE OF TELANGANA AS ON 31-12-2020

Sanctioned Strength	7076
Working Strength	4428
Vacancies	2648

SL. NO.	UNIT NAME	TOTAL SANCTIONED STRENGTH OF THE SUBORDINATE STAFF IN ALL CATEGORIES.	WORKING STRENGTH IN ALL CATEGORIES	VACANCIES IN ALL CATEGORIES.
1	ADILABAD	498	383	115
2	KARIMNAGAR	770	425	345
3	KHAMMAM	492	236	256
4	MAHABUBNAGAR	594	349	245
5	MEDAK	489	280	209
6	NALGONDA	670	277	393
7	NIZAMABAD	435	280	155
8	RANGA REDDY	1084	744	340
9	WARANGAL	515	339	176
10	CITY CIVIL COURT, HYDERABAD	690	532	158
11	CITY SMALL CAUSES COURT, HYDERABAD	155	104	51
12	MSJ COURT, HYD.	504	360	144
13	PRINCIPAL SPL. JUDGE FOR CBI CASES, HYD	180	119	61
	TOTAL	7076	4428	2648

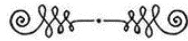
Filling up of vacancies in the subordinate courts in all the Districts in the State of Telangana:

The qualified candidates for Viva-voce (Oral Interview) in all categories of notified posts, were subjected to Viva-voce (Oral Interview) by the Unit wise Interview boards headed by the concerned Principal District Judge, constituted by the High Court and concluded the same on 15.09.2020. Unit wise final merit list of the candidates for all categories of posts, both technical and non-technical, except the post of Office Subordinate, was hosted on the official website of the High Court on 09.10.2020 and 31.10.2020, and as directed, the learned Unit Heads have been entrusted with the responsibility of verification of original certificates of provisionally selected candidates, as the Unit Heads are the appointing authority to Judicial Ministerial Posts

in their respective Units. After satisfying with the qualifications and eligibility of the candidates, the Unit Heads were requested to get the antecedents of the provisionally selected candidates to be verified by the concerned Police Officials, and the process is in progress.

Filling up of Vacancies of the Court Staff in the High Court for the State of Telangana (U.D. Steno):

The High Court for the State of Telangana has issued Notification No. 1/2020-Estt., dated 14.07.2020 for filling up of two (02) posts of Upper Division Steno by Direct Recruitment in Category 3(d) of Division-II of the Telangana High Court Service Rules, 2019. A total of 60 applications were received, out of these, the High Court has accepted 53 applications and 7 applicants did not possess the requisite qualification as prescribed in the Recruitment Notification. The High Court has conducted a shorthand test in English at the rate of 120 words per minute and the transcription into longhand thereof on computer on 19.12.2020 (Saturday) in the High Court premises. Out of 53 candidates called for, only 45 candidates attended the test. Further steps are being taken up for evaluating the answer scripts of the candidates by coding the answer scripts for maintaining confidentiality.



Disclaimer: Above statement is compiled on the basis of figures & Information received from the respective Registry.



STATEMENT SHOWING THE DISTRICT WISE INSTITUTIONS, DISPOSALS AND PENDENCY OF CIVIL AND CRIMINAL CASES

(For the period from 01.10.2020 to 31.12.2020)

SL.NO.	NAME OF THE DISTRICT/UNIT	CIVIL			CRIMINAL		
		Institution	Pendency	Disposal	Institution	Pendency	Disposal
1	2	3	4	5	6	7	8
1	ADILABAD	1,185	8,746	525	6,514	21,056	4,834
2	CITY CIVIL COURT, HYDERABAD	4,201	49,124	1,600	48	341	6
3	CITY SMALL CAUSES COURT, HYDERABAD	98	1,289	101	0	0	0
4	METROPOLITAN SESSIONS JUDGE UNIT, HYDERABAD	35	378	19	8,190	70,028	5,600
5	TRIBUNALS/SPL.COURTS, HYDERABAD	167	3,765	82	15	84	17
6	CBI COURTS, HYD	0	4	0	55	1,700	21
7	KARIMNAGAR	2,376	23,645	656	7,044	45,412	3,926
8	KHAMMAM	2,296	16,927	1,221	5,374	32,244	4,167
9	MAHABOONNAGAR	1,741	22,953	439	5,903	31,106	3,142
10	MEDAK	1,931	17,578	593	6,675	22,384	3,163
11	NALGONDA	2,359	29,147	1,132	6,043	49,549	4,105
12	NIZAMABAD	1,315	10,876	603	2,075	14,826	1,302
13	RANGAREDDY	6,413	68,425	1,505	14,574	85,477	7,343
14	WARANGAL	2,415	28,690	829	4,384	35,892	2,964
GRAND TOTAL		26,532	2,81,547	9,305	66,894	4,10,099	40,590

Disclaimer: Above statement is compiled on the basis of figures & Information received from the respective Registry.

THE ACTIVITIES OF TELANGANA STATE LEGAL SERVICES AUTHORITY

FOR THE PERIOD FROM 01.10.2020 TO 31.12.2020

LEGAL AWARENESS PROGRAMMES FOR WOMEN IN COLLABORATION WITH NATIONAL COMMISSION FOR WOMEN (NCW):



The Outreach programme under the project “**Empowering Women through Legal Awareness**” was launched by the National Legal Services Authority in 8 states on 15.08.2020, and was inaugurated by **Hon’ble Sri Justice N.V. Ramana**, Executive Chairman, NALSA through a webinar. The object of the programme is to enhance the capacities of women by making them aware of their rights and protections available under various laws.

The Telangana State Legal Services Authority has organised 17 Legal Awareness Programmes for Women in collaboration with National Commission for Women (NCW), during the months of October and November, 2020, throughout the State. All the DLSAs have conducted two awareness programmes each per district. The details of the programmes conducted in each district are as follows:

Sl. No.	Name of the District	Date of the Programme
1.	Nalgonda	08.10.2020 & 21.11.2020
2.	Khammam	10.10.2020 & 21.11.2020
3.	Mahabubnagar	10.10.2020 & 21.11.2020
4.	Medak	10.10.2020 & 21.11.2020
5.	City Civil Court Legal Services Authority, Hyd.	31.10.2020 & 21.11.2020
6.	Nizamabad	19.11.2020 & 24.11.2020
7.	Karimnagar	26.09.2020 & 21.11.2020
8.	Ranga Reddy	21.11.2020 & 28.11.2020
9.	Adilabad	26.09.2020 & 28.11.2020
10.	Warangal	26.09.2020 & 28.11.2020

VIRTUAL LOK ADALAT ON 07.11.2020:

On 07.11.2020, the Hon'ble Patron-in-Chief, TSLSA inaugurated the **Virtual Lok Adalat** in the State of Telangana through virtual mode and delivered the inaugural address. The Hon'ble Executive Chairman, TSLSA and the Hon'ble Chairman, HCLSC delivered messages on this occasion and explained the need of conducting the Virtual Lok Adalats.

Hon'ble Judges of High Court, Member Secretary, TSLSA, Secretary, HCLSC, Chairmen & Secretaries of DLSAs, Advocates etc. have participated in the programme. After commencement of Virtual Lok Adalat, the Hon'ble Patron-in-Chief viewed the Virtual Lok Adalat commenced in DLSA, Ranga Reddy district.

In this Virtual Lok Adalat, **9923** cases were settled throughout the State as under:

Name of the district	No. of cases settled
1. Adilabad	1299
2. Karimnagar	909
3. Khammam	1065
4. Mahabubnagar	478
5. Medak	787
6. Nalgonda	467
7. Nizamabad	400
8. Ranga Reddy	1693
9. Warangal	517
10. CCCLSA, Hyderabad	402
11. MISA, Hyderabad	1801
12. HCLSC, Hyderabad	105
TOTAL	9923

CELEBRATION OF LEGAL SERVICES DAY on 09.11.2020 THROUGHOUT THE STATE:



In the State of Telangana, all the Legal Services Institutions observed **“National Legal Services Day”** on 09.11.2020 by conducting legal awareness camps at various places in the form of physical/virtual meetings by involving Panel lawyers, Para Legal Volunteers, NGOs and other stakeholders and enlightened them about their role and activities and functioning of the Legal Services Authorities at all levels. In the state of Telangana, **67** Legal Services Camps were conducted and **3335** persons were benefited through the camps.

The District Legal Services Authority, Khammam observed the Legal Services Day by conducting awareness Programme through All India Radio, Kothagudem on **09.11.2020** and distributed artificial limbs, wheelchairs, hearing aids to the disabled and senior citizens.

OBSERVATION OF CHILDREN’S DAY ON 14.11.2020:



In the State of Telangana, all the Legal Services Institutions observed **“Children’s Day”** on **14.11.2020** by conducting legal awareness camps through a webinar in collaboration with the Women Welfare and Child Development Department to create awareness on children rights and for prevention of child abuse.

40 HOURS OF MEDIATION TRAINING TO THE NEWLY RECRUITED JUNIOR CIVIL JUDGES AT THE TELANGANA STATE JUDICIAL ACADEMY:

In the light of the correspondence made by the Telangana State Legal Services Authority, the Mediation & Conciliation Project Committee (MCPC), New Delhi, has provided 40 hours of Mediation Training through virtual mode on Cisco Webex to the newly recruited 50 Junior Civil Judges of XXVI batch, by making them into two batches of 25 each, from 16.11.2020 to 24.11.2020 at Telangana State Judicial Academy and course completion certificates were issued by the Hon'ble Executive Chairman, Telangana State Legal Services Authority.

LEGAL AWARENESS CAMP ON THE EVE OF CONSTITUTION DAY:



The Telangana State Legal Services Authority has observed the “**Constitution Day**” on **26.11.2020** by reading out the preamble in the conference hall. The Member Secretary, Administrative Officer, and all the Staff members of Telangana State Legal Services Authority and the Secretary, High Court Legal Services Committee along with their staff have participated in the Programme.

All the District Legal Services Authorities in the State of Telangana have observed “**Constitution Day**” on **26.11.2020**” by conducting legal awareness camps at various places in the form of physical/virtual meetings by involving Panel lawyers, PLVs, NGOs and other stakeholders. The preamble of the Constitution was read out to the participants and they were made aware of Constitution Values and Fundamental Duties of the Indian Constitution.

LEGAL AWARENESS CAMP ON THE EVE OF “DISABILITY DAY”:

As per the Calendar of Activities, all the District Legal Services Authorities in the State of Telangana have observed “**Disability Day**” on **03.12.2020** and conducted programmes and Medical camps to create awareness among the disabled persons. The District Legal Services Authority, Khammam in collaboration with Rotary Limb Club, Khammam distributed artificial limbs and wheelchairs to five needy persons.



The District Legal Services Authority, Nizamabad conducted artificial foot fitment Programme at Rotary Club, Nizamabad and distributed battery-operated motorized cycles (electric cycle), wheelchairs, walking sticks, hearing aids to the disabled persons.

LEGAL AWARENESS CAMP ON THE EVE OF "HUMAN RIGHTS DAY":

MEDIA EXPRESS

"International Human rights Day" Celebrations by Bhumika women's




Kothapet; Media Express; On Thursday, on the account of "International Human rights Day" and the culmination of 16 days of activism to end violence against women (25th Nov to Dec10th) observed by BHUMIKA women's Collective at Hotel Akshara Grand Mahesh Bhagwat, IPS, Commissioner of Rachakonda, Uday Kumar, Secretary of Rangareddy, District Legal Services Authority and Satyavati, Director of Bhumika Women's collective have participated in the program. CP Mahesh Bhagwat explained about rights of women, eve-teasing, stalking, voyeurism and shared the phone number of She team 9490617111 with all participants. He requested to contact police in an emergency & share the info with police either through message, photo, etc even through WhatsApp. He also explained that for offences related to She teams after court procedure, counseling will be given by Bhavathi Madam also gives training on Gender sensitivities to police personnel. Police are taking Bhumika's help in providing counseling to offenders and accused. He also said that irrespective of jurisdiction, police will file the cases with a concern towards women. He briefed on the Nirbhaya Act, prevention of sexual harassment at the workplace, etc. He requested all the participants not to encourage those songs which degrade women's dignity. He suggested participants build confidence and bravery among the girls. District legal services authority member secretary Uday Kumar of Rangareddy District has sensitized participants on legal services available. He also appreciated the efforts of Bhumika. The program was attended by CBO Leaders and Bhumika Mithras of 10 Basti of Rachakonda where Bhumika is working on Gender Sensitive structures to Eradicate Violence Against Women.

As per the Calendar of Activities, all the District Legal Services Authorities in the State of Telangana have observed "Human Rights Day" on 10.12.2020 and conducted various programmes to create awareness among the public.

VISITS:

- (a) The Secretary, District Legal Services Authority, Adilabad visited Balasadan and Old Age Home on 31.10.2020 and arranged for COVID-19 tests and to bring awareness to the inmates on COVID-19 guidelines.
 - (b) The Secretary, DLSA, Medak Visited Balasadan and Sishu Gruha situated at Sangareedy on 27.10.2020 and conducted awareness camp and created awareness on NALSA (Child-friendly Legal Services to Children and their Protection) Scheme, 2015 and various other child-related laws.
 - (c) On 22.10.2020, the Secretary, District Legal Services Authority, Ranga Reddy visited Special Prison for Women, Chanchalguda, Hyderabad and interacted with the remand women prisoners in the barrack. The newly admitted Under Trial Prisoners and Convict Prisoners are kept in separate isolation due to COVID-19 threat.
 - (d) The Secretary, DLSA, Warangal in coordination with DCPU, Warangal Unit conducted Legal Awareness Programme at Collector Office, Warangal (Urban) on the eve of **International Girl Child Day**. In the said programme laws relating to Child rights covering the POCSO Act, Right to Education Act and the PNPDC Act were explained.
 - (e) On 19.11.2020, the Secretary, District Legal Services Authority, Warangal has visited INDIAN RED CROSS SOCIETY, Hanamkonda and conducted Awareness Programme with the members of Society and enlightened the people about the Legal Service Authorities Act.
 - (f) On 25.11.2020 and 05.12.2020, the Secretary, District Legal Services Authority, Medak visited the District Jail, Sangareddy and also conducted a legal awareness camp to enlighten the inmates of the jail about Plea Bargaining, Legal Services Authorities Act, Free Legal Aid, Lok Adalat. etc.
 - (g) On 27.11.2020, the Secretary, District Legal Services Authority, Ranga Reddy has visited Central Prison, Cherlapally and interacted with the remand prisoners in the barrack. The newly admitted Under Trial Prisoners and Convict Prisoners are kept in separate isolation due to the COVID-19 threat.
 - (h) On 02.12.2020, the Secretary, District Legal Services Authority, Warangal visited Swadhar Greh, Warangal and interacted with the inmates.
 - (i) The Secretary, District Legal Services Authority, Karimnagar visited SWADHAR Home on 15.12.2020 and created awareness on Rights of Women, Acid Attacks and Victims of Trafficking etc.
 - (j) On 18.12.2020, the Secretary, District Legal Services Authority, Medak visited the brick kilns situated at Ismailkhanpet and created awareness on NALSA (Legal Services to the Workers in unorganized Sector) Scheme, 2015.
 - (k) On 30.12.2020, the Secretary, District Legal Services Authority, Mahabubnagar visited State Home, Shusugruha & Bala Sadan and created awareness among the children.
-

SUCCESS STORIES:

- (a) City Civil Court Legal Services Authority, Hyderabad has rescued Flood Victims affected by heavy rains at Shaikpet Nala and they were provided shelter in Government High School, Shaikpet. They were provided dry ration and Rs.10,000/- monetary benefits from the Government. The benefits were provided to 65 persons.
- (b) On 02.11.2020, the District Legal Services Authority, Mahabubnagar has received a petition through online about the illegal detention of workers at Bricklin situated at Devunibanda tanda. The Secretary, District Legal Services Authority, Mahabubnagar took cognizance of the same and proceeded to the spot and interacted with the workers. A camp was conducted and enlightened the workers on their rights and right to free legal services.

Later, the Secretary interacted with the workers as well as the employer. Thereafter the detained workers were freed and shifted to Shadnagar in a vehicle arranged and later they were sent to their native places in Odissa State.

- (c) On 24.11.2020, the Mandal Legal Services Committee, Kamareddy received a petition through mail from Sri Thabira Baig, R/o Orissa State requesting to rescue the migrants brick kiln worker. On 25.11.2020, the Chairman, Mandal Legal Services Committee, Kamareddy, Nizamabad district visited ARB Mark Bricks Kiln personally along with Asst. Labour Officer, Nizamabad and Sub Inspector of Police and enquired with the migrant labourers about their working conditions and alleged harassment by the owners.



The migrant labourers reported that they are not willing to stay at their workplace and interested to go to their native place. After conciliation and discussions with the owner of ARB Mark Bricks by the Chairman, MLSC, the owner agreed to send the migrant labourers to their native place. On 29.11.2020, in coordination with Labour Department and Police Department, (35) migrant labourers including their children were sent to their native place in Orissa State.

(d) On 29.12.2020, on receiving the information about child trafficking, Smt. P. Eshwaramma, Para Legal Volunteer (PLV) of Hyderabad district rescued a minor girl by the name Zainab and minor boy Abbas.

She produced both the minor children before the Child Welfare Committee, Hyderabad and later admitted the girl child to Auxillium Navajeean Orphan Home at Bhoiguda, Secunderabad and admitted the boy child to Manchikalalu Organization, West Marredpally, Secunderabad, after counselling their parents.

(e) With the intervention of City Civil Court Legal Services Authority, Hyderabad and in coordination with Para Legal Volunteer Sri P. Rama Rao, the dependants of labour who died in an accident were sanctioned Rs. 6 lakhs from the Labour Department.

OUTREACH OF LEGAL SERVICES ACTIVITIES:

- (i) On the eve of Gandhi Jayanthi, the Secretary, DLSA, Rangareddy conducted Legal Awareness Programme on 02.10.2020 at New Nagole Senior Citizen Forum, Nagole on NALSA (Legal Services to Senior Citizen's) Scheme, 2015. The forum president and members attended the programme by maintaining physical distance and wearing masks. The Secretary, DLSA addressed the members and senior citizens by explaining the NALSA scheme.
- (ii) The Secretary, DLSA, Ranga Reddy participated in the meeting held on 09.10.2020 with parents and mentally disabled children of Manasa Institute of child health and disabilities studies, Manasa Special School for the mentally challenged, Kothapet, Rangareddy district through video conference. The school correspondent, school principal and parents participated in the meeting and the Secretary explained about the NALSA (Legal Services to the Mentally Ill and Mentally Disabled Persons) Scheme, 2015 and also interacted with each parent who participated in the video conference.
- (iii) On 22.10.2020 the Secretary, City Civil Court Legal Services Authority, Hyderabad has distributed Groceries to the flood victims of Jiyaguda slum area at Musi River shore with the help of NGOs. 102 persons benefited from the programme.
- (iv) On 10.10.2020, the City Civil Court Legal Services Authority, Hyderabad has conducted a Legal Awareness Camp at Tolichowki to the unorganized workers on possessing labour cards and other benefits from the Labour Department with the assistance of PLV Sri P. Rama Rao. 220 persons benefited from the Camp.

LOK ADALATS:

The Second National Lok Adalat was conducted throughout the State on **12.12.2020** and **15,144** pending cases and **16,948** Pre-Litigation cases, in total **32,092** cases were settled and an amount of **Rs. 61,61,77,453/-** was awarded in them.

REGULAR LOK ADALATS:

In Regular Lok Adalats, during the months of October, November and December 2020, **12,839** cases were settled, out of which **2339** are Pre-Litigation cases and **10500** are pending cases by awarding an amount of **Rs. 80,01,75,272/-**.

LEGAL AID BENEFICIARIES:

During the months of October, November and December 2020, the Legal Services Institutions appointed **234** Panel Advocates to the needy persons and legal advice was given to **1141** persons.

PHOTO GALLERY:

LIGHT organization in collaboration with DLSA, Rangareddy District conducted a legal awareness programme on the Mental Health for Caregivers of mentally challenged and ill persons on 9th October at Sarojini Nagar colony, Community hall, on the occasion of World Mental Health Day.



A visit of the Special Prison for Women on 22.10.2020.



Medical Camp at DLSA, Karimnagar.



Distribution of grocery to the flood victims at Jiyaguda musli nala On 22nd October, 2020 With the help of an NGO.



దివ్యాంగుడికి కృత్రిమ అవయవం అమర్చిన దృశ్యం

ఖమ్మంలోగల్: దివ్యాంగులకు న్యాయసేవాసంస్థల ద్వారా ఉచిత న్యాయసహాయం అందిస్తామని జిల్లా ప్రధాన న్యాయమూర్తి ఎం.లక్ష్మణ్ తెలిపారు. దివ్యాంగుల దినోత్సవం సందర్భంగా గురువారం న్యాయసేవాసదన్ లో నిర్వహించిన సమావేశంలో ఆయన మాట్లాడారు. దివ్యాంగుల హక్కులను సీనియర్ సివిల్ జడ్జి మహ్మద్ అప్రోజ్ అక్టర్ వివరించారు. జిల్లా న్యాయమూర్తి చేతుల మీదుగా కృత్రిమ అవయవాలు, వినికీడి యంత్రాలు అందించారు. మల్లాది వాసుదేవరావు, గుడిపూడి తాజుద్దీన్ బాబా, సాంబశివరావు, గజేష్, శ్రీనివాస్ పాల్గొన్నారు.

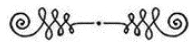
The DLSA, Khammam in collaboration with Rotary Limb Club, Khammam has distributed artificial limbs and wheel chairs to five (05) physically challenged persons on 03-12-2020.



The Secretary, Legal Services Authority, City Civil Court, Hyderabad Visited the Special Prison for Women Chanchalguda, Hyderabad On 17.12.2020



The Secretary, DLSA, R.R. District Visited the Central Prison Cherlapally On 18.12.2020.



Disclaimer: Above statement is compiled on the basis of figures & Information received from the Telangana State Legal Services Authority.

STATISTICS OF THE HIGH COURT LEGAL SERVICES COMMITTEE

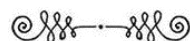
FOR THE PERIOD FROM 01.10.2020 TO 31.12.2020

 **Statement showing the number of Lok Adalats conducted and cases settled:**

Month	Date of Lok Adalat	No. of Pre-Litigation Cases Taken Up	No. of Pre-Litigation Cases Settled	PLC Cases Settled Amount (Rs/-)	No. of Pending Cases Taken Up	No. of Pending Cases Settled	Pending Cases Settled Amount (Rs/-)	Total Amount (PLC + Pending) (Rs/-)
October, 2020	-	-	-	-	-	-	-	-
November, 2020	07-11-2020 (Lok Adalat through Virtual Mode)	1	1	24,75,000/-	188	104	2,49,37,619.5/-	2,74,12,619.5/-
December, 2020	12-12-2020 (National Lok Adalat)	6	6	27,52,263/-	116	45	1,11,17,625/-	1,38,69,888/-
TOTAL		7	7	52,27,263/-	304	149	3,60,55,244.5/-	4,12,82,507.5/-

 **Statistical:**

Month	SC	ST	Women	General	In Custody	Total
October, 2020	1	-	5	-	3	9
November, 2020	1	-	5	-	3	9
December, 2020	1	-	3	2	5	11
Total	3	-	13	2	11	29



Disclaimer: Above statement is compiled on the basis of figures & Information received from the High Court Legal Service Committee.

ACTIVITIES OF TELANGANA STATE JUDICIAL ACADEMY

FOR THE PERIOD FROM 01.10.2020 TO 31.12.2020

1. I Basic Course for newly recruited Junior Civil Judges:

From 1st October 2020, the Academy started functioning physically. Hence trainee officers were attending the classes physically. The Academy has conducted Part-II Mid-Term Practical Training to the newly recruited 50 Junior Civil Judges at the Academy. As part of the training, the trainee officers visited some Government Institutions i.e., Juvenile Homes for Girls and Boys, Sakhi One Stop Centre, Chanchalguda Prison, CCMB, Government Hospital for Mental Care, DNA Finger Printing, and Police Stations and also attended the Rangareddy District for observation of POCSO cases. The 50 Junior Civil Judges completed the Practical Training at the Academy on 24.11.2020 and they were sent to Districts Headquarters of their postings from 25.11.2020 to observe Court Proceedings till 01.01.2021.

40 hours Mediation Training Programme:

After Practical Training, the Academy has conducted 40 hours Mediation Training Programme through Virtual mode to the 50 newly recruited Junior Civil Judges by dividing the 50 officers into two batches viz., 25 officers in each batch, for a period of 8 days from 16.11.2020 to 24.11.2020 organized by the Mediation and Conciliation Project Committee (MCPC), New Delhi. The MCPC has also nominated the Senior Trainers/Observers and Potential Trainers for conducting the 40 hours Mediation Training Programme.



Ms.S.Susheela, Senior Trainer and Ms.Beena Devarj, Ms.Brindha Nandakumar, Potential Trainers from Bangalore Mediation Centre and Sh.Sreelal Warriar, Potential

Trainer from Kerala State Mediation and Conciliation Centre have given virtual training for the 1st batch of 25 Junior Civil Judges from 16.11.2020 to 24.11.2020.

Mr.A.J.Jawad, Sernior Trainer, from Tamil Nadu Mediation and Conciliation and Ms.Shantha Chellappa, and Ms.Geetha Devi M.P. Potential Trainers from Bangalore Mediation Centre have given virtual training for the 2nd batch of 25 Junior Civil Judges from 16.11.2020 to 24.11.2020.

The MCPC, Delhi has also issued Certificates to the 50 Junior Civil Judges of I Basic Course officers.

The 50 Junior Civil Judges completed the Mediation Training at the Academy on 24.11.2020 and they were sent to Districts Headquarters of their postings from 25.11.2020 to observe the Court Proceedings till 01.01.2021.

2. III Professional Advancement Course:

Presently the Academy is conducting Professional Advancement Course for the newly promoted eleven (11) District Judges (Fast Track Courts) for a period of two months i.e., from 25.11.2020 and it would complete by 25.01.2021. **Hon'ble Sri Justice Raghvendra S. Chauhan, the Hon'ble the Chief Justice and Patron-in-Chief of the Academy inaugurated the Course on 25.11.2020.**



Hon'ble Sri Justice G. Yethirajulu, Hon'ble Sri Justice B. Seshasayana Reddy, Hon'ble Sri Justice K.C. Bhanu, Hon'ble Sri Justice G.V. Seethapahty, former Judges of Erstwhile High Court of A.P. have taken sessions virtually and at times physically on various legal topics and also interacted with the officers.

Group Photo



Sri M. Rajender, District Judge (Retd.), Sri U. Ram Mohan, Supdt. Of Police Cybercrimes, Sri Ramana Kumar, Addl. S.P., Anti-corruption Bureau have also taken virtual classes on various topics.

The Academy has imparted training to the newly promoted District Judges on 'Forensic Medicine and Forensic Science'. The Forensic Medicine subjects were taken by Dr. G. Surender Reddy, Professor & HOD., Apollo Institute of Medical Sciences, Hyderabad and his team of officers viz., Dr. M. Prashanth, Dr. M. Dinakar, Dr. Mrudula, and Dr. Chandi Priya, Professors, Apollo Institute of Medical Sciences, Hyderabad. They interacted with the officers on Human Anatomy – Physiology, Thanatology - Death and its causes, Post Mortem changes, Time since Death, Medico-legal aspects of injury, Asphyxial deaths, Medico-legal aspects of poisoning, Medical Negligence, Medico-Legal Autopsy and shared their knowledge.

Dr. Anitha Evangelin, Addl. Director, Telangana State Forensic Science Laboratory and other officers of T.S.FSL viz., Dr. G. Pandu, Asst. Director, Dr. Sk. Haseena Parvin, Asst. Director, Smt. G. Dharaneetha, Asst. Director, Sri V. Muralidhar, Asst. Director, Sri. N. Krishna Prasad, Sri K. Gnaneshwar Rao, Smt. K. Anjana and Sri K. Vijaya Goud, Scientific Officers, have taken sessions on 'Importance of Forensic Evidence in Crime Investigation – Forensic Psychology', 'DNA in Crime Investigation – Case Studies', 'Significance of Serology & Biology – a Case study', 'Forensic Chemistry-Case Studies', 'Forensic Ballistics – Fire Arms', Forensic Documents Examination – Case

Study, Forensic Physics and Forensic Narcotics issues ' and also shares their experiences.

The Faculty of the Academy also addressed the newly promoted District Judges on various topics on the civil and criminal side.

3. As per the directions of the Hon'ble High Court vide letter dated 04.11.2020, the Telangana State Judicial Academy conducted Refresher Courses (Virtual) to all the District Judges for the state of Telangana on Saturday/Sunday:

- a) Virtual Refresher Course for all the District Judges working in the State of Telangana on 28.11.2020 on 'Appreciation of Evidence in Criminal Cases' by Hon'ble Sri Justice G. Yethirajulu, Former Judge, Erstwhile High Court of A.P. from 02:00 pm to 04:00 pm.
- b) Virtual Refresher Course on 19.12.2020 for the District Judges working in the State of Telangana on 'Appreciation of Evidence in Criminal Cases' by Hon'ble Justice **G. Sri Devi, Judge**, High Court of Telangana, from 11:40 am to 01:00 pm.

4. Refresher Course (virtual mode) conducted for 15 Family Court Judges of Telangana State for two days i.e., on 05.12.2020 and 06.12.2020:

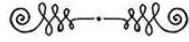
The Judicial Academy has conducted two days Virtual Refresher Course to the Judges of the Family Courts on 05.12.2020 & 06.12.2020. On 05.12.2020, Smt. Palak. N. Jamadar, Additional Director, Maharashtra Judicial Academy has taken a session on 'Jurisdiction of Family Courts' and 'Provisions relating to Custody and Access of Children and role of Judge' and Sri Govind Vayal, Judge, Family Court, Satara, has also taken a session on 'Procedure to be followed by Family Courts., Role of family Court Judge in Mediation and Counselling Process'.

Hon'ble Sri Justice G.V. Seethapathy, Former Judge, High Court of A.P. has interacted with the officers on 06.12.2020 on the topic 'Adjudication of Property disputes by Family Courts- Challenges and Solutions' and 'Passing of interim orders and decrees for speedy resolution of Family Court cases- Role of Judge and Challenges'.

Hon'ble Sri Justice M. Seetharama Murthi, Former Judge, High Court of A.P., has also interacted with the Judicial Officers on 06.12.2020 on the subject on 'Maintenance Order Passed by Family Courts and the legal aspects relating to Law of Maintenance., and Overview of some important aspects of Family Courts Act'.

By and large, the Academy tried to impart training on the important legal aspects in a multifaceted manner not only to the trainee Judicial Officers but also to

the working Judicial Officers of all cadres in the State under the auspices and able guidance of the Hon'ble the Chief Justice who is the patron-in-chief of the Academy, Hon'ble President and Hon'ble Members of the Board of Governors of the Academy.



Disclaimer: Above statement is compiled on the basis of figures & Information received from the Telangana State Judicial Academy.





Continuation to the E-newsletter, Vol.No.2 issue-3

The State has instituted the Jury system recently, and the judiciary has been consistently following a progressive march on lines much the same as in British India. It has maintained a high standard of efficiency and a great amount of independence, and these have contributed to its winning the confidence of the public. This fact is a great asset to any government, for confidence in a tribunal is half the object of justice gained. Eminent lawyers from British India, like the Rt. Honourable Sir Tej Bahadur Sapru, Sir N. Sircar, Sir C.P. Ramaswamy Iyer, Sir Alladi Krishnaswamy and others have come and argued before the Hyderabad bench, and they have all paid high tributes to the qualities of head and heart of the judges sitting on it, and also to the members of the local Bar, who are no less astute in their knowledge of law than their brethren in British Indian provincial cities.



Note: The Author Mr. A. Fathulla Khan has given a detailed description about how courts functioned and they underwent reforms during the Nizam's rule in Hyderabad State, in the Book titled "A History of Administrative Reforms in Hyderabad State".